

PROFOARMA FOR DECLARATION OF ASSETS
(As On 31-03-2012)

श्री. आर. साहू
उपस्थित न्यायाधीश वर्ग-2
नक्सरापुर, नि. वि. नक्सरापुर (उ.प्र.)

Name of officer (In Full): BALA RAM SAHU
Date of Birth: 13-05-1972
Present post held : CIVIL JUDGE CLASS -II

Immovable Property				
Name of District, Sub-division, Taluka and village in which property is situated*	Name and details of Property	Land	If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired.
1	Housing and other buildings	2	4	5
District, Sub-division, Taluka- Dharmtari Village- Rudri	Paternal home	Part of khasra No. 391/1 Area- 1012 Sqft (0.01 Hact.)	Own Name	Purchased on 24-01-98 from श्री Sharanchand s/o श्री Harshchandra Chauhan self by General power of Attorney/ Hemlata Devi, village- Dhinari Tikur Navagaon, Taluka-Dharmtari, Dist. Dharmtari C.G.
District, Sub-division- Dharmtari Taluka- Kurud Village- Dhaurabhatha		Agriculture Land & Land- khasra No. 207/2 Area 0.17 Hact. khasra No. 429/2 Area 0.20 Hact. khasra No. 689/3 Area 0.02 Hact. khasra No. 732/2 Area 0.21 Hact. Total khasra No. 4 Total Area 0.60 Hact.	-do-	By mutual Partition
Movable Property (Valued Above 25,000/-of Rs.)				
Name of Articles 1				
(1) Car Wagon-R - VYX1 Rgd No. CG04HB4509				
(2) Motor- cycle Rajdoot Rgd No. CG-05ZE-5902 Defective Useless Condition				
Jewellery (Lump Sum)				
Jewellery (worth Rs.) - 23,000/Rs.				

Shares/Dependures		Nos. of Shares	
Name of Issuing Company		-----	
Life Insurance Policy & Others			
Name of Issuing Company		Amount	
1		2	
-----		-----	
Bank Deposits/Securities & Investments			
Name of bank		City	
1		2	
1) Fixed Deposits		Bilalgarh, Now A/Cs transferred Takthaipur	
		(1) 50,000/Rs. (2) 50,000/Rs. (3) 1,00,000/Rs.	
2) Savings Bank A/Cs		Bilalgarh, Now A/C transferred Takthaipur	
		Collectorate premises, Raipur	
3) PPF		4.23,550/Rs. 3810.40/Rs.	
4) GPF			
5) NSS			
6) Others CPS		195014/Rs.	

1 In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
 Note:- The expected declaration of assets is subject to provisions of C.G. Civil Services (Conduct) Rules 1965.

Sd/-
 10.1.13
 कायदा नमूना बीड फॉर्म-2
 तस्मानपुर, डि. बिसाखपुर (उ.अ.)